## HIGH COURT OF DELHI: NEW DELHI

No.: 450/Filing/DHC/2024

Dated: 19.10.2024

## Circular

Hon'ble Ms. Justice Tara Vitasta Ganju has noticed that following Circulars issued from time to time are not being complied with by the Litigants/Advocates in the matters of Regular First Appeal (RFA). As directed by Her Lordship, those Circulars are once again circulated for the compliance by all concerned:-

- 1. It is reiterated for the kind notice of all the concerned that Hon'ble IT Committee has directed that impugned order should be made first Annexure with the Main Case and each and every case/matter/petition/appeal etc. on the Appellate Side must be filed as per the Master Index (Appellate Side) attached herewith.
- 2. It is seen that this Court is receiving applications under Section 149 CPC although there is a long gap/period of time between passing of the impugned judgment and the appeal coming up in this Court for hearing. Accordingly, in the application under Section 149 CPC, it is required to be pleaded in detail as to how during this entire period from passing of the judgment to the appeal coming up for hearing why court fee could not have been purchased. Statements without any basis cannot be taken as necessary averments under Section 149 CPC because if Court gives time under Section 149 CPC and the appeal is dismissed, it would be difficult for revenue to recover the court fee amount.

Order by

Sd/-(P.K.Uppal) Registrar (Filing)

Endst. No. 450-452/Filing/DHC/2024 Dated:19.10.2024

Copy forwarded for information to:-

PA to Registrar (Computer) for uploading the same on the website of this court under the heading of Notifications and Practice Directions.

2. Guard File.

3. Notice Board.

Joint Registrar (Filing)

As directed may be uploaded.

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<u>Note</u>: Each and Every Annexure/Document should be properly paginated and page numbers must be shown in the index.

AOJ (Filing)